UNITED BREWERIES LIMITED

(Originally incorporated on May 13, 1999 as UB Infrastructure Projects Limited as a public limited company under the Companies Act, 1956. The name was changed to UB Beer Limited on July 31, 2001; subsequently the name of our Company was changed to United Breweries Limited on August 7, 2002)

Registered Office: UB Anchorage, 100/1, Richmond Road, Bangalore - 560 025.
Tel: (91-80) 2227 2806/2807/2808 Fax: (91-80) 2212 7212/2222 9488 E-mail: ublinvestor@ubmail.com
Website: www.kingfisherworld.com

Contact Person: Mr. Govind Iyengar, Company Secretary and Compliance officer

(The registered office of our Company was shifted from No.1/1, Vittal Mallya Road, Bangalore-560 001 to No.1, Vittal Mallya Road, Bangalore - 560 001 effective August 20, 2002 and now to the above address effective March 26, 2004.)

ISSUE OF [*] FULLY PAID-UP EQUITY SHARES OF RE.1/- EACH FOR CASH AT A PRICE OF RS. [*] (INCLUDING A SHARE PREMIUM OF RS. [*]) PER EQUITY SHARE AGGREGATING UPTO RS. 42,500 LACS ON RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [*] FULLY PAID-UP EQUITY SHARE FOR EVERY [*] FULLY PAID-UP EQUITY SHARES HELD ON THE RECORD DATE, i.e. [*].

THE FACE VALUE OF THE EQUITY SHARES IS RE. 1/- PER EQUITY SHARE. THE ISSUE PRICE OF RS. [*] IS [*] TIMES OF THE FACE VALUE OF THE EQUITY SHARES.

Corrigendum to the Draft Letter of Offer dated January 9, 2008

This is with reference to the Draft Letter of Offer dated January 9, 2008, which was filed with the Securities & Exchange Board of India (“SEBI”) on January 10, 2008, in respect of the captioned Rights Issue. Investors may please note the following disclosure, which supplements the disclosures in the Draft Letter of Offer to reflect a development that occurred after the date of filing of the Draft Letter of Offer.

Under the heading “Financial Information on Group Companies”, point no. 1 – sub heading - “Shareholding Pattern” on page 186, the following paragraph needs to be read after the table as under:

“Sunrise Acquisitions Limited offer for Scottish & Newcastle plc., the holding Company of Scottish & Newcastle India Limited, one of the promoters of United Breweries Limited (the Company)

On January 25, 2008, the boards of Sunrise Acquisitions Limited (a newly incorporated company jointly owned by Carlsberg A/S and Heineken N.V.) and Scottish & Newcastle plc. have announced that they have reached agreement on the terms of a recommended cash offer to be made by Sunrise Acquisitions Limited for the entire issued and to be issued share capital of Scottish & Newcastle plc. This is only an announcement of the said offer and no change in control of Scottish & Newcastle plc. has yet taken place. There is no change to the commitment of Scottish & Newcastle India Limited to subscribe to their entitlement in the Rights Issue as also to the 50% of the unsubscribed portion, if any, as mentioned on page 15 and 19 of the Draft Letter of Offer. The Full text of the offer is available on the website of Scottish & Newcastle plc. at http://www.scottish-newcastle.com"

The Company will inform SEBI and Stock Exchanges of any further developments in this regard.
For risk factors and other details, please refer to the Draft Letter of Offer.

For United Breweries Limited
Sd/-
Veronica Lesley Jackson
Director & CFO
Bangalore
February 5, 2008